NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 24(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 1.09.2016

NAME OF THE COMPANY:

Vikrant Puri

V/s.

M/s. Southend Infrastrucute Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

		Compa	inles Act 2013.	
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ASHOK	KUMAR SHARMA,	ADV VLS FINANCE LTD	
2.	KRZSH	NENDU DATTA.	ADV. J Rey. No. 1 to 5	
3.	KAPIL	GUPTA, ADV.	11.	All
4.	HZIHZA	ACCIARWAZ , A	dv Resp No. 6 to 11	HKarr
5.		EN KAUR, A	LV _	
6.	Roma	ESH SINGH A	00	
7-	A -	T. PATRA	2 for patitioners	
8 -	W.	MALHOTRA	+ Ah.	all
9.	GAL	TAM KHAITA		
10.	RV	CHIKA		
11-	KAC	estubl c	SINIHA, FOOL	Margael
			Reporded	

P. T. O

Order

A copy of the application has been furnished to the Ld. Counsel for the non-applicant – Respondents who seeks time to file reply/affidavit of the authorized person. The needful shall be done within a week and with a copy in advance to the counsel for the applicant - petitioner.

- 2. It has also been pointed out that one Board Resolution dated 01-06-2016 and another Board Resolution dated 08-06-2016 has been passed by Respondent No. 1 company. In respect of both these resolutions, no notice before the Board meeting has been served on the applicants.
- 3. In the meanwhile, rejoinder to the main petition be also filed with a copy in advance to the counsel opposite.

List for further consideration on 27.9.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S:K. MOHAPATRA) MEMBER (T)

01st September, 2016 (P.K. SUD)